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Central Administrative Tribunal:Principal Bench

OA No. 3184/2001

New Delhi this the 6th day of December. 2001

Hon'ble Mr. V.K. Majotra. Member (A)
Hon'ble Mr. Kuldip Singh. Member (J)

Shri Vishwa Mitter
Income Tax Inspector.
Office of the CIT (CO).
R.K. Puram.
New Delhi.

-Applicant

(By Advocate: Shri D.S. Mahendru for Shri S.K.Anand)

Versus

Union of India through:

1. The Secretary.
   Ministry of Finance.
   North Block.
   New Delhi.

2. The Chairman.
   Central Board of Direct Taxes.
   North Block.
   New Delhi.

3. The Chief Commissioner of Income Tax(Admn.).
   Central Revenue Building.
   I.P. Esatate.
   New Delhi.

4. The Director of Income Tax (Examination)
   ARA Centre. E-2. Jhandewalan Ext..
   New Delhi.

-Respondents

ORDER (Oral)

Hon'ble Mr. V.K. Majotra. Member (A)

Heard Shri D.S. Mahendru. learned [illegible] of the applicant.

2. He drew our attention to order dated 6.9.2001 in OA 2333/2001 (Annexure A-2) in which the following directions were issued to the respondents:-

> "In the facts and circumstances of the case. we find that ends of justice

> would be adequately met if the respondents decide upon the representations of the applicant mentioned above and also about his candidature for appearing in the examination to be held in the year 2001 sufficiently in advance of holding the ITO examination in 2001. We direct accordingly. This OA is disposed of in the above terms".

3. The learned counsel contended that the respondents have disposed of applicant's representation dated 17.9.2001 but they have not taken into consideration the various points made by the applicant in the representation. The perusal of Annexure A-1 indicates that the respondents have not passed a speaking order on the representation of the applicant.

4. In our view, the interest of justice would be adequately met if the respondents are called upon to decide applicant's representation dated 17.9.2001 by passong a reasoned and speaking order within a period of one month from communication of these orders. The respondents are also directed to treat this OA as a supplement to applicant's representation dated 17.9.2001. This OA is disposed of accordingly at the admission stage itself.

(Kuldip Singh)
Member (J)

(V.K. Majotra)
Member (A)

cc.